

**Central Administrative Tribunal
Principal Bench**

**RA No.15/2008
In
OA No. 189/2007**

New Delhi this the 21st day of April, 2008

Hon'ble Shri Shanker Raju, Member (J)

1. Union of India, through
Chief Commissioner,
Central Excise and Custom,
7-A, Ashok Marg, Lucknow.
2. Commissioner, Central Excise,
7-A, Ashok Marg,
Lucknow.
3. Assistant Commissioner,
Central Excise,
Farrukhabad.
4. Superintendent,
Central Excise,
Range, Kannauj.

-Applicants.

-VERSUS-

Jag Lal, aged about 32 years,
Son of Shri Rameshwar,
Resident of Mohalla Satbada Kayamganj,
District: Farrukhabad.

...Respondents.

O R D E R (By Circulation)

By virtue of this RA, respondents in OA have sought review of the order dated 7.1.2008. An erroneous view in law does not fall within the scope and ambit of review, as prescribed under Section 22(3) (f) of the Administrative Tribunals Act, 1985. The dicta of the Apex Court in a Constitution Bench applies as an exception to those casual workers, who have completed 10 years of service, which is not disputed. Accordingly, no error apparent on the face

of the record has been found. Hence, RA is dismissed in circulation. No costs.

S. Raju
(Shanker Raju)
Member (J)

/lg